

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

IA No.616/2020 & 716/2020, 59/2021

In

**CP (IB) No.174/Chd/Chd/2018
(admitted)**

**Under Section 31 & 60(5) of
the IBC, 2016 & Rule 11 of
the NCLT Rules, 2016**

In the matter of:-

Small Industries Development Bank of India (SIDBI)

....Petitioner-Financial Creditor

Versus

International Mega Food Park Limited

....Respondent-Corporate Debtor

Present through Video Conferencing :-

Dr. Rajansh Thukral and Mr. Sidharth Thukral, Advocates for the respondents in IA No.59/2021 and applicants in IA No.616/2020 & 716/2020

Mr. Sanju Kumar and Mr. Himendra, Advocates for RA in IA No.716/2020

Mr. Manish Jain, Ms. Divya Sharma and Mr. Luckyraj Indorkar, Advocates for the applicant in IA No.59/2021

Mr. Vaibhav Sahni, Advocate for Mr. Anand Chhibbar, Senior Advocate

IA No.616/2020 & 716/2020, 59/2021

Mr. Vaibhav Sahni, the learned counsel appearing for Mr. Anand Chhibbar, Senior Advocate submits that he is not well and accordingly, seeks adjournment. Hence, list all the IAs on 28.04.2021.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

March 31, 2021

AV